

[Shri S. V. Ramaswamy]

in Notification No. G.S.R. 170 dated the 30th January, 1965, under sub-section (3) of section 48 of the Coffee Act, 1942. [Placed in Library, see No. LT-3979/65].

- (ii) The Tea (Amendment) Rules, 1965, published in Notification No. G.S.R. 253 dated the 20th February, 1965, under sub-section (3) of section 49 of the Tea Act, 1953. [Placed in Library, see No. LT-3980/65].

12.28 hrs.

PUBLIC ACCOUNTS COMMITTEE

THIRTY-THIRD REPORT

Shri Morarka (Jhunjhunu): I beg to present the Thirty-third Report of the Public Accounts Committee on the Appropriation Accounts (Defence Services) 1962-63 and Audit Report (Defence Services) 1964.

12.28½ hrs.

BUSINESS OF THE HOUSE

The Minister of Communications and Parliamentary Affairs (Shri Satya Narayan Sinha): With your permission, Sir, I rise to announce that Government Business in this House for the week commencing 15th March, 1965, will consist of:—

- (1) Discussion on Motion of No-Confidence in the Council of Ministers.
- (2) Consideration of any item of Government Business carried over from today's Order Paper.
- (3) General Discussion on the General Budget for 1965-66.

Shri M. R. Masani (Rajkot): Mr. Speaker, would you allow me to make a statement about the way in which the discussion of the Budget is being constantly pushed back? It is now ten days since the Budget was presented to this House, and the whole country is discussing it and the other House is discussing it. Although it was first put on the Order Paper for the 9th and then on the 15th, now it is constantly being shoved back. May I, with reference to the proposal made by the hon. Minister, make a plea that at least now, better late than never, we shall decide to take the General Discussion immediately after the motion of no-confidence. There is only one item of business which lies between the motion of no-confidence and the general discussion according to the Minister's proposals and that is the continuance of the Armed Forces Bill. I appreciate that the Bill has to be enacted sometime by the beginning of April. May I, however, suggest that it would be perfectly feasible if that Bill is put after the General discussion on the Budget but before the Demands for Grants are taken up? I hope, therefore, that there will be no further pushing back of what is the fundamental business of this House, the Money Bill, which had been presented before us. I do feel that it is hard on some of us. We follow the British practice of speaking first on the Budget in this House, following the House of Commons tradition. Now, it does not mean that we should be gagged for three or four weeks from speaking on the fundamental issue of the day. I hope, Sir, that my suggestion will be considered.

Shri Daji (Indore): Without meaning or intending to raise any hot controversy about the powers of the House and without meaning disparagement to the other House I rise to stress the point which I made yesterday that this House is the sole House which could vote the grants. It is in the fitness of things and in proper form that the general discussion on